

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:2963

ANSWERED ON:08.12.2009

AGRICULTURAL SCHEMES

Das Shri Bhakta Charan;Dubey Shri Nishikant ;Rao Shri Sambasiva Rayapati

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) the details of the schemes/ programmes undertaken for promotion/ development of agriculture and achievements thereunder in various States during each of the last three years and the current year, scheme-wise and State-wise;
- (b) the funds sanctioned/allocated and expenditure incurred under these schemes during the said period, scheme-wise and State-wise;
- (c) the details of the constraints experienced in the implementation of the said schemes and the remedial measures taken in this regard;
- (d) whether any monitoring mechanism exists to check irregularities in the implementation/utilisation of funds; and
- (e) if so, the details thereof and if not the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): Details of funds sanctioned/allocated and expenditure incurred and achievements in various States during each of the last three years and current year, scheme-wise & State -wise for major schemes/programmes undertaken for promotion/ development of agriculture – Macro Management of Agriculture, Technology Mission on Cotton, Integrated Oilseeds, Oilpalm, Pulses and Maize Development, National Project on Management of Soil Health & Fertility, Technology Mission for Integrated Development of Horticulture in NE States, Sikkim & J&K, HP & Uttarakhand, National Bamboo Mission, National Horticulture Mission, Micro Irrigation, Support to State Extension Programmes for Extension Reforms and National Food Security Mission are annexed.

(c): One major constraint is delay in funds reaching implementing agencies at the state level. States have been advised that allocations for centrally sponsored schemes are budgeted and released in time and not held back due to ways and means position of the State.

(d) & (e): This is primarily ensured by the State Governments. For complaints received and matters coming to the notice of the Central Government, appropriate corrective action is taken.